

In the Court No. 209 of Dr. Archana Sinha, ASJ-06 (POCSO) West, Delhi

Dated 06.07.2020

ORDER

Adjournment of cases fixed for 06.07.2020

Due to Covid-19 pandemic & In pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

Thus, all the pending matters listed before this Court on 06.07.2020 would stand adjourned as under:-

S. No.	Date already fixed	New Date of Hearing	Remarks
1.	06.07.2020 (Monday)	21.09.2020 (Monday)	1. All cases except case at Sr. No.1 stand adjourned en-bloc to 21.09.2020. 2. The case at Sr. No. 1 titled as State Vs. Avdesh Mandal is adjourned for 18.07.2020

The copy of this order be also sent to Jail Superintendent concerned for information and compliance of production of the UTPs accordingly.

It is computer generated copy and does not require signatures as approved by undersigned.

By Order

Sd/-

**(Dr. Archana Sinha)
ASJ-06 (POCSO), West, Tis Hazari, Delhi
Dated 06.07.2020**

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No.639/17
New SC No.35/17, Old SC No. 220/17
FIR No. 77/17, P.S. - Anand Parbat
U/s 363/212/328/376/364/34 IPC
& 6 of POCSO Act

State Vs. Kaushal Jha & Ors

(Applicant : Deepak Jha @ Ravi)

06.07.2020

*(These Proceedings are conducted through Video Conferencing by using
Cisco Webex)*

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Alok Kumar Rai, Ld. Counsel for accused Deepak Jha
@ Ravi
Ms. Deepika Sachdeva, Ld. Counsel from DCW
IO W/SI Sadhna
(all present through video conferencing)*

This is an application dated 04.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Deepak Kumar @ Ravi for grant of interim bail.

The prosecutrix is served but it is informed that she is in Badau, UP. Issue fresh notice for the prosecutrix through IO for 17.07.2020.

IO is directed to remain present and to produce the prosecutrix for hearing on the bail application on **17.07.2020 at 2 pm** through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/06.07.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

UID No.56/2020
SC No.03/2020
FIR No.755/19, P.S. Nangloi
U/s 376/354D/506 IPC &
Section 6 of POCSO Act
(Date of arrest : 27.11.2019)

State Vs. Sahil

06.07.2020

(These Proceedings are conducted through Video Conferencing by using Cisco Webex)

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State
Sh. Vikas Bhatia, Ld. Counsel for Accused Sahil
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)*

This is an application dated 04.07.2020 moved on behalf of accused/applicant Sahil for early hearing of the bail application.

Reply dated 04.03.2020 to the bail application is already been filed.

It is submitted by the Ld. Counsel that due to lockdown, the pending bail application of accused Sahil is adjourned time to time and was last fixed for 16.04.2020 but the date of trial has been postponed en-bloc in the cause list for 11.06.2020 and thereafter for 03.09.2020 and accordingly the bail application is also postponed.

The present application dated 04.07.2020 stands disposed of with the preponement of the pending bail application for 13.07.2020.

Let the judicial record be produced alongwith the bail application for 13.07.2020.

The State through Ld. Addl. PP is already present. No need for fresh notice for it but issue notice for the prosecutrix/complainant as well as to the IO, in terms of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/06.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No. 26/18
SC No. 01/18
FIR No. 276/17, PS: Mundka
U/s 354/376/506/34 IPC & 4 POCSO Act

State Vs. Manish & Ors.

(1) Manish (2) Kunal (3) Rohit @ Mohit

06.07.2020

(These Proceedings are conducted through Video Conferencing by using Cisco Webex)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Prosecutrix Ms. V alongwith IO W/SI Sarita
Sh. Baldev Raj, Ld. Counsel for accused Rohit @ Mohit
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)*

IA No. 04/2019

This is fourth bail application dated 09.12.2019 moved U/s 439 Cr.PC on behalf of accused/applicant namely Rohit @ Mohit for grant of regular bail.

It was informed that the first, second and third bail applications of the accused were dismissed vide orders dated 16.07.2018, 05.11.2018 and 11.10.2019 respectively.

Reply dated 17.02.2020 already filed by IO W/SI Sarita.

In support of the bail application, it is submitted by Ld. Counsel for accused/applicant that the other two co-accused persons have already been granted bail and the prosecutrix has mentioned the name of some other person in the FIR which she changed in her statement recorded u/s 164 Cr.PC. Also that, in the ossification test her age is shown as 16+1 in 2018.

The prosecutrix was enquired into.

Ld. Counsel seeks permission to withdraw his bail application as he wants to move the bail application after examination of the prosecutrix.

Thus, at request, the present bail application is dismissed as withdrawn.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/06.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.418/16, P.S. Nangloi
U/s 302/186/353/307/34 IPC

State Vs. Vivek Kumar Jha

06.07.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Kanwar Kochhar, Ld. Counsel for accused
IO Inspector Vipin Kumar
(all present through video conferencing)*

This is an application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Vivek Kumar Jha for grant of interim bail.

The interim bail is sought on the medical ground of the accused. It is submitted that during custody he has a surgery on his middle finger of right hand but recently it has developed pain and he needs proper treatment out of jail.

Reply dated 10.06.2020 has already been filed by IO.

Further status report dated 06.07.2020 is filed by IO on the medical history of the accused/inmate submitted by Medical Officer from jail.

It is informed that as per Dr. Vipul Khara of Jeewan Moti Khara Hospital, Nangloi, Delhi, such surgeries as is required for the accused is being conducted by one plastic surgeon Dr. Handoo who comes to the hospital on call and as per Dr. Handoo, he can perform surgery only after seeing the patient and from the medical history, he cannot ascertain regarding the surgery.

As per the report of Medical Officer Incharge submitted from jail, the accused was having a complaint of contractual sear and disfigurement of right middle finger, he gave the past history of surgery of right middle finger in 2017 in DDU Hospital. Also that, his case was reviewed by Jail Visiting S.R Ortho for the deformity in right hand middle

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State Vs. Vivek Kumar Jha

06.07.2020

finger and he was advised finger stretching exercise and medications. He was also advised for a plastic surgery reference.

Considering the medical report of the Medical Officer Incharge, Jail, the information given by the Doctor concerned and about the modus-operandi of conducting plastic surgery in such hospital, without going into the merits of the case, the accused is granted **interim bail for one month from the date of his release** for the purpose of surgery as advised by Jail Visiting S.R. Ortho for the complaint of pain and deformity in right hand middle finger, on furnishing bail bond and surety bond of Rs.50,000/- with one surety in like amount subject to satisfaction of Ld. Duty MM with the conditions :

1. That the accused shall furnish the status of his surgery or the Doctor's certificate within a week of his release and in case doctor's view was of no surgery required, his case of interim bail shall be reviewed accordingly.
2. That the accused shall not meet, visit or contact any of the witnesses in any manner and shall stay away from the places of their residences.
3. He shall not leave the city/country without permission of the court.
4. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.
5. He shall attend the trial without any single default.
6. He shall not try to do anything to hamper the trial or temper the evidence, in any manner.
7. The accused shall surrender himself on expiry of the period of one month at 10:00 am in the concerned Jail and surrender report shall be filed by him through his counsel by 3:00 PM on the same day.

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FIR No.418/16, P.S. Nangloi
U/s 302/186/353/307/34 IPC

State Vs. Vivek Kumar Jha

06.07.2020

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions bail application moved under section 439 Cr.P.C for grant of interim bail to accused/applicant Vivek Kumar Jha stands disposed of.

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/06.07.2020

UID No. 57202/16
New SC No.150/17, Old SC No. 195/15
FIR No.300/15, P.S. Anand Parbat
U/s : 363/366/376/506 IPC
& 6 of POCSO Act

State Vs. Avdesh Mandal

06.07.2020

(These Proceedings are conducted through Video Conferencing by using Cisco Webex)

Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Accused Avdesh Mandal not produced from JC
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(both present through video conferencing)
Sh. Waseem Firoz, Ld. Counsel for the accused Avdesh Mandal
(contacted over phone)

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

In view of order/circular No.421-10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020 and in view of

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-2-

UID No. 57202/16
New SC No.150/17, Old SC No. 195/15
FIR No.300/15, P.S. Anand Parbat
U/s : 363/366/376/506 IPC
& 6 of POCSO Act

State Vs. Avdesh Mandal

06.07.2020

meeting dated 14.06.2020 through Video Conferencing of Ld. District & Sessions Judge (West), Delhi with all the Officers of DHJS & DJS, this matter is taken up in the list of urgent matters being this case already fixed for final arguments, for 18.07.2020.

Ld. Counsel for accused has filed his written synopsis through official email of this Court. Same be placed on record.

A copy of the same be also sent to the email of Ld. Addl. PP for the State.

Issue notice to Jail Superintendent to produce the accused through video conferencing on 18.07.2020 at 3.00 PM.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/06.07.2020